

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).24617-24618/2007

(From the judgement and order dated 26/09/2007 in WP No.12490/2006 dated 14/11/2007 in RP No.404/2007 of The HIGH COURT OF DELHI AT N. DELHI)

FORUM FOR PROMOTION OF QUALITY EDUN.

Petitioner(s)

VERSUS

SOCIAL JURIST,A CIVIL RIGHT GROUP & ORS.

Respondent(s)

(With appln(s) for intervention,impleadment and prayer for interim relief and office report)

WITH SLP(C) NO. 14833 of 2008

(With prayer for interim relief and office report)

SLP(C) NO. 14839 of 2008

(With prayer for interim relief and office report)

SLP(C) NO. 24622 of 2007

(With appln.(s) for exemption from filing O.T. and intervention and with prayer for interim relief and office report)

SLP(C) NO. 24624 of 2007

(With prayer for interim relief and office report)

Date: 15/10/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Petitioner(s) Mr.Dushyant Dave, Sr.Adv.

Mr.Sushil Salwan, Adv.

Mr.Vedanta Varma, Adv.

For Mr. Rajiv Mehta,Adv.

Mr. Surya Kant, Adv.

Mr. Romy Chacko, Adv.

Mr.Varun Mudgal, Adv.

: 2 :

Mr.M.Qamaruddin, Adv.

Mrs.M.Qamaruddin, Adv.

Mr.Abhishek, Adv.

Mr.Amit Gupta, Adv.

Mr. Ambar Qamaruddin, Adv.

For Respondent(s) Mr.Ashok Agarwal, Adv.

Ms.Kusum Sharma, Adv.

Mr. Rajender Pd. Saxena,Adv.

Mr.P.P.Malhotra, ASG

Ms.Ritu Bhardwaj,Adv.

Mr.Chetan Chawla, Adv.

For Mr. D.S. Mahra ,Adv

Mr. Narendra Kumar ,Adv

Mr.S.Naved, Adv.

Mr.Snehasish Mukherjee, Adv.

Mr.Amitesh Kumar, Adv.

Mr.Ravi Kant, Adv.

For Mr.Gopal Singh, Adv.

UPON hearing counsel the Court made the following

O R D E R

Call in the month of March, 2013 for final disposal on a non-miscellaneous day.

(G.V.Ramana)
Court Master

(Vinod Kulvi)
Court Master